

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SANGEETA AVIATION SERVICE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sangeeta Aviation Services Private Limited
2.	Date of incorporation of corporate debtor	30.07.2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, Maharashtra.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U62200MH2012PTC233881
5.	Address of the registered office and principal office (if any) of corporate debtor	5B-34, Akshay Mittal Ind .Estate, Saki Naka, Andheri (East) , Mumbai 400059.
6.	Insolvency commencement date in respect of corporate debtor	Date of order 10.08.2021, Order retrieved from NCLT website on 13/08/2021 (Certified Copy of order is awaited)
7.	Estimated date of closure of insolvency resolution process	06.02.2022 (180 days from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Modilal Dhanraj Pamecha Reg No- IBBI/IPA-001/IP-PO1231/2018-2019/12127
9.	Address and e-mail of the interim resolution professional, as registered with the Board	camodilalpamecha@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address : C-802 Padmarag, J.B.Nagar Andheri (E), Mumbai -400059, Maharashtra. Email : camodilalpamecha@gmail.com
11.	Last date for submission of claims	27.08.2021 (14 Days from the date of retrieval of order i.e 13.08.2021)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	Relevant Forms and Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sangeeta Aviation Services Private Limited on 10.08.2021

The creditors of Sangeeta Aviation Services Private Limited, are hereby called upon to submit their claims with proof on or before 27.08.2021 the date falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date :13/08/2021
Place :Mumbai




Modilal Dhanraj Pamecha
(Interim Resolution Professional)